

(d) whether Government is considering to revise its policy and ensure safety of school and college children from the menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes, Sir. Government is aware about the seizure of Lysergic Acid Diethylamide (LSD), Methylene dioxymethamphetamine (MDMA), Dimethoxybromoamphetamine (DOB), Ganja and Cocaine by the Department of Prohibition and Excise, Government of Telangana. A total of 12 cases have been registered in the matter and 21 persons including 3 foreign nationals have been arrested in these cases from July, 2017 to till date.

(c) and (d) Trafficking of Drugs and Narcotic substances takes place *inter alia* through street peddlers/drug traffickers/courier parcels/chemist shops etc.

Central and State agencies including State Police take legal action under various provisions of Narcotic Drugs and Psychotropic Substances (NDPS) Act-1985. Further, depending on the necessity, amendments are also made from time to time to strengthen the NDPS Act. Besides, destruction operations of opium and cannabis cultivation are undertaken regularly to control the availability of drugs. Intensive preventive and interdiction efforts are made in the drug prone routes. The Government is creating awareness among the youth through print, electronic and social media besides conducting workshops in schools/colleges about the harmful effects of drugs. In addition, the Government has set up a Narco Coordination Centre (NCORD) at Central level to give a platform for all the State Governments, Central agencies and concerned Central Ministries to discuss Drug related issues.

#### **Implementation of Andhra Pradesh Reorganization Act**

557. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has reviewed the implementation of Andhra Pradesh Reorganization Act, 2014 recently;

(b) whether it is in the notice of Government that several issues are pending for resolution between both the successor States including division of Schedule IX and X institutions; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The Andhra Pradesh Reorganisation Act, 2014 (APR Act) contains many provisions for overall development of the successor States

of Andhra Pradesh and Telangana. Various Ministries are implementing these provisions. So far different Ministries have released a total amount of ₹12191.78 crores as assistance to the State of Andhra Pradesh under different provisions of the Act. Furthermore, Section 93 of the APR Act provides that the Central Government shall take all necessary measures as enumerated in the Thirteenth Schedule for the progress and sustainable development of the successor States within a period of ten years from the appointed day. Thirteenth Schedule contains various educational institutions and infrastructural projects that are to be taken up by the Central Government in the successor States of Andhra Pradesh and Telangana. Some of these projects have a long gestation period. Being the nodal Ministry, implementation of these provisions of the Act is being monitored by Ministry of Home Affairs including the apportionment of assets and liabilities and division of employees of the institutions listed in Schedule IX and X.

#### **Funding of terrorist activities**

558. SHRI HARIVANSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that illicit funds generated from the sale of drugs are being used for funding terrorist activities and illegal arms trade;

(b) if so, what steps are being taken to tackle this menace; and

(c) what steps are being taken to ensure that our young generation does not fall prey to drug mafias?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Although, no clear terror link has been identified from the illicit funds generated from the sale of drugs however, it has a potential to be used for terror funding and illegal arms trade.

(c) The following steps are being taken by the Government of India to ensure that the young generation does not fall prey to drug mafia:—

- (i) Strengthening of the Narcotics Drugs and Psychotropic Substance Act (NDPS Act 1985) by notifying nine new substances of drug abuse recently.
- (ii) Regular destruction operations with additional support of satellite imagery, to detect illicit cultivation of opium poppy and cannabis.
- (iii) Strict surveillance and enforcement at import and export points.
- (iv) Intensive preventive and interdiction efforts along known drug routes.
- (v) Special efforts to deal with drug trafficking by Internet Pharmacy, Methamphetamine Labs, and Courier parcels, etc.